

**Court-I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 226 of 2014 & IA No. 246 of 2014**

**Dated : 28<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Power Transmission Corporation of Uttarakhand Ltd. ... Appellant(s)**

**Versus**

**Uttarakhand Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr Sarul Jain and Ms Kamal Kant  
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and  
Mr. Sanjay Singh

**ORDER**

The learned counsel for the Respondent No.2 has already filed his reply.

The learned counsel for the State Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 14.11.2014 after serving copy on the other side.

Post the matter on **05.12.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*Ts/sh*